

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:1806
ANSWERED ON:23.03.2012
RECOVERY OF ILLEGAL AMOUNT
Nagorao Shri Dudhgaonkar Ganeshrao

Will the Minister of FINANCE be pleased to state:

- (a) the total quantum of illegal amount recovered during the last six months particularly from November 2011 to February 2012, State-wise;
- (b) the details particularly of those States where elections were being held;
- (c) the total number of persons found guilty in this regard and the action taken against them; and
- (d) the steps taken by the Government to check this practice?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (Shri S.S. PALANIMANICKAM)

(a) The Income Tax Department conducts search, seizure and survey operations based on the credible information on 'persons' which includes individuals, hindu undivided families (HUFs), firms, companies, association of persons(AoPs), body of individuals (Bols), local authorities and any artificial juridical person who are in possession of any money, bullion, jewellery, documents or any other valuable article or thing which represents undisclosed income of the person. These are carried out in cases of persons engaged in diversified businesses/professions spread all over the country. The Income tax Department does not maintain State wise details of such operations centrally.

(b) Does not arise in view of (a) above.

(c) Evidences gathered during the search and survey proceedings are used in assessment and reassessment proceedings of such persons. Prosecution is also launched in appropriate cases under various provisions of the Direct Tax Laws.

(d) The Income Tax Department takes several punitive and deterrent steps to unearth unaccounted money and curb tax evasion. These include scrutiny of returns, surveys, search and seizure actions, imposition of penalty and launching of prosecution in appropriate cases. The Department has set up an Integrated Taxpayer Data Management System (ITDMS) to electronically collate information collected from various sources to create 360 degrees profile of high net-worth assesseees. Information received from the Financial Intelligence Unit regarding suspicious transactions from various banks, insurance companies etc. are also investigated by the Income Tax Department. Further, the Income Tax Department has been assisting the Election Commission of India (ECI) in curbing the flow of unaccounted money for conducting free and fair elections.